NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P. No.364/2010

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

P.T.O.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th December 2017, 10.30 A.M.

Name of the Company The Agarpara Company Ltd & Ors-Versus-Agarpara Jute Mills Ltd &			ute Mills Ltd & Ors
Under Section	397/398	Carl Accusaily victoria	
No. Representa	nation of Authorized tive (IN CAPITAL TTERS)	Appearing on behalf of	Signature with date
UR.K.Milton, Adv Ur. S. Grhosh, Adv Ur. S. Choudhury, M Ur. S. Bhattachary Wes. P. Chowdhury	er, Adv	ndend No	Phonodhury Adv. 7/12/17.
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J. Cala, Sr Adr		no:13 to 16.	\mathcal{M}
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Litra. S Chambey Yan De HUSU AMARINA ABOANIEN MAND.	r, Alu I Rese	Petitioner.	Ade 712/1

ORDER

Ld. Counsel for the petitioners and the respondent nos. 1, 13 to 16, 25, 26, 27 and 37 are present.

Hon'ble NCLAT has passed an order dated 16/08/2017 whereby direction has been issued for deciding the issue of maintainability and if it is answered in affirmative will decide the petition on merits. So in compliance of the said directions we have to decide the issue on maintainability first and thereafter if it is found that the petition is maintainable then the petition will be decided on merit.

Both the parties are directed to file written submissions within 2 weeks from today regarding the maintainability of the petition. Till then in the interest of justice both the parties are directed to maintain *status quo* regarding the fixed assets of the company as on today.

List on 18/01/2018 for disposal of I.A.

81

(Jinan K.R.) Member (J) (V.P.Singh) Member (J)